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**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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S.A/T.A No. 146/2007

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SECTION OFFICER (Judl.)

Mahanta
04.10.17

CENTRAL GOVERNMENT PETITION
COMMITTEE LIAISON

ORDER SHEET

1. Original Application No. 146/2007

2. Misc Petition No. _____

3. Contempt Petition No. _____

4. Review Application No. _____

Applicant(s) Padma Kanta Sainia vs. Union of India & Ors

Advocate for the Applicant(s) MR M.R. Das, MS L. Dori
MR G. Patoware.

Advocate for the Respondent(s) C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
This application is in form is filed/C. F. for Rs. 50/- deposited vide I.P.U.B.D. No.....346.654278 Dated.....14.6.07..... <i>(Sd) -</i> By. Registrar	11.6.2007	Heard learned counsel for the parties. Order is passed, kept in separate sheets. The O.A. is disposed of at the admission stage itself in terms of the order. No costs.

L
Vice-Chairman

Mr 14/6
/bb/

12.6.07

*Certified copy
has been collated by
the L/Adv. for the
applicant on 12.6.07
and a copy same has
been handed over to
the L/Adv. in the Registry*

(S)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. No.146 of 2007

DATE OF DECISION:11.6.2007

P.K.Saikia Applicant/s
Mr.M.R.Das Advocate for the
..... Applicant/s.

- Versus -

U.O.I. & Ors Respondent/s
Mr. M.U.Ahmed, Addl.C.G.S.C. Advocate for the
..... Respondents

CORAM

THE HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN

1. Whether reporters of local newspapers may be allowed to see the Judgment? Yes/No
2. Whether to be referred to the Reporter or not? Yes/No
3. Whether to be forwarded for including in the Digest Being compiled at Jodhpur Bench & other Benches ? Yes/No
4. Whether their Lordships wish to see the fair copy of the Judgment? Yes/No

Vice-Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 146 of 2007.

Date of Order: This, the 11th day of June, 2007.

THE HON'BLE MR.K.V.SACHIDANANDAN, VICE CHAIRMAN

Shri Padma Kanta Saikia
S/O Sri Thagi Ram Saikia
Working as Khalasi
Dhansiri (s) Kopili Sub-Division
Central Water Commission
Nagaon (Assam).

..... Applicant.

By Advocates Mr. M. R. Das, Ms. L. Devi & Mr. G. Patowary

- Versus -

1. The Union of India
Represented by the Secretary
to the Government of India
Ministry of Water Resources
New Delhi.
2. The Superintending Engineer
Central Water Commission
Hydrological Observation Circle
C.W.C. Complex
Behind Adabari Bus Stand
Guwahati – 781 014, Assam.
3. The Executive Engineer
Upper Brahmaputra Division
Central Water Commission
Dibrugarh (Assam).

..... Respondents.

By Mr.M.U.Ahmed, Addl. C.G.S.C.

✓

O R D E R (ORAL)

SACHIDANANDAN,K.V.,(V.C.):

The Applicant is presently working as work charge Khalasi in the office of the Dhansiri(s) Kapili Sub-Division, Nagaon, Upper Brahmaputra Division, Central Water Commission (CWC in short), Dibrugarh. According to him, prior to that he was transferred to many places. Now, he is sought to be transferred to Kabu Site UBD, CWC, Arunachal Pradesh. The case of the Applicant is that his father, who stays with him, is suffering from Paralysis of left side of the body and his only son is studying in Assamese medium and there is no such Assamese medium school at Kabusite, Arunachal Pradesh. Highlighting all these matters he submitted a representation dated 4.6.2007 before the Respondents for cancellation of his transfer which is pending for disposal. Aggrieved by the action of the Respondents he has filed this O.A. seeking the following relief:-

- “8. To set aside and quash the impugned order dated 17.5.2007.”
2. I have heard Mr.M.R.Das, learned counsel for the Applicant. Mr.M.U.Ahmed, learned Addl. C.G.S.C. represented the Respondents. When the matter came up for consideration, learned counsel for the Applicant submitted that he will be satisfied if the second Respondent is directed to consider his representation for

cancellation of transfer order and pass appropriate order within a time frame. Mr.M.U.Ahmed, learned Addl. C.G.S.C. submitted that Applicant has no legal right to challenge the transfer order.

3. However, in the interest of justice, this Tribunal directs the second Respondent or any other competent authority to consider his representation dated 4.6.2007 by passing appropriate orders and communicate the same to the Applicant within a time frame of three months from the date of receipt of this order. Till the disposal of the representation Applicant shall not be disturbed from his present place of posting if he is not already relieved. For that limited purpose only, impugned order dated 17.5.2007 (Annexure-I) is kept in abeyance till the disposal of the representation.

The Original Application is disposed of as above. There shall be no order as to costs.



(K.V.SACHIDANANDAN)
VICE CHAIRMAN

/BB/

- 8 JUN 2007

गुवाहाटी बायपीठ
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH :: GUWAHATI.

Filed

Sri Padma Kanta Saikia

Through
Mamunorajan Das
8.6.07 Ad. Seal

(An application under Section 19 of the Administrative
Tribunal Act-1985).

Title of the Case : O.A. NO. 146/07

Sri Padma Kanta Saikia ...Applicant.

-Vs-

Union of India & Ors.

...Respondents.

I N D E X

Sl.No.	Annexure	Particulars	Page No.
1.	-	Application	
2.	-	Verification	
3.	1	Copy of the impugned transfer order dtd. 17-5-07.	
4.	2	Copy of the representation dtd. 26-5-07 made by wife of the applicant.	
5.	3	Copy of the representation through proper channel.	
6.	4	Copy of the Medical certifi- cate alongwith the prescrip- tion dtd. 25-5-07.	

Filed by :-

Date :- 8-6-07

M. R. Das
Advocate.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH :: GUWAHATI.

(An application Under Section 19 of the Administrative
Tribunal Act-1985).

O.A. NO. 146 /2007

Sri Padmakanta Saikia
... Applicant.

-Vs-

Union of India & Others
... Respondents.

LIST OF DATES AND SYNOPSIS OF THE APPLICATION

Applicant is serving as work charge Khalasi
in the office of Dhansiri(s) Kapili Sub-Division, Nagaon,
Upper Brahmaputra Division, Central Water Commissioner,
Dibrugarh.

17-5-07 :-

Respondent No.2 issued a transfer order dtd.
17-5-07 under No. A 15017/12/06/2006-07/932-
963 transferring 29 persons including appli-
cant whose name against Sl.No.5 and is sought
to be transferred from Nagaon to Kabusite
(Arunachal Pradesh)

... (Annexure-I).

contd..2.

Filed by
Sri Padmakanta Saikia
through m.r. Golma Kanta Saikia
10

1
*Shri
Padma Kant Sawhia*

(2)

26-05-07 :-

Applicant's wife submitted representation before the respondent No.2 requesting the applicant to cancell the husband's transfer order dtd. 17-5-07 from Nagaon to Kabusite Arunachal Pradesh.

... (Annexure-2).

04-06-07 :-

Representation filed by the applicant through proper channel requesting to cancell the transfer order dtd. 17-5-07.

... (Annexure-3).

25-05-07 :-

Medical Certificate dtd. 25-5-07 of registered doctor certifying that the father of the applicant who is aged about 75 years has been suffering from Paralysis of left side of body and is under treatment.

... (Annexure-4).

Hence this application.

- P R A Y E R -

(Relief(s) sought for-

1. That the Hon'ble Tribunal be pleased to direct the respondent set aside or quash the impugned transfer order dtd. 17-5-07 under No.A-15017/12/(06)/2006-07/932-963 (Annexure-1) so for the applicant is concerned.
2. Costs of the application.

contd..3.

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(Signature)

Pulma Kanta Sarma

(3)

3. Any other relief(s) to which the applicant is entitled to which the Hon'ble Court may deem fit and proper.

Interim order prayed for :-

Pending disposal of the application's the applicant pray for the interim relief :-

1. That, the Hon'ble Tribunal be pleased to stay the operation of the impugned transfer order dated 17-5-07 under No. A-15817/12/(06)/2006-07/932-9863 issued by the respondent No. 2(Annexure-I) so far the applicant is concerned till disposal of this application.
2. That the respondents be directed not to release the applicant from the present place of posting and to allow him to continue as such.

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Filed by
Padma Kanta Saikia

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH :: GUWAHATI.

(An application under Section 19 of the Administrative
Tribunal Act-1985).

O.A. NO. /200

BETWEEN :

Shri Padma Kanta Saikia,
S/O. Sri Thagi Ram Saikia,
Working as Khalasi,
Dhansiri(s) Kopili Sub-Division
Central Water Commissioner,
Nagaon. (Assam) ... Applicant.

- A N D -

1. The Union of India,

Represented by the Secretary to the Govt. of India,
Ministry of Central Water Commissioner,
New Delhi.

2. The Superintending Engineer,

Central Water Commission,
Hydrological Observation Circle,
CWC complex.

Behind Adabari Bus Stand,
Guwahati-781014, Assam.

3. The Executive Engineer,

Upper Brahmaputra Division,
Central Water Commissioner, Dibrugarh (Assam)

... Respondents.

contd..2.

(2)

DETAILS OF THE APPLICATION :1. Particulars of the order(s) against which this application is made :-

This application is made against the impugned office order No.A-15017/12(06)/2006-07/932-963 dtd. 17-5-07 (Annexure-I) issued by the respondent No.2 whereby the applicant has been transferred and posted from Nagaon to Kabusite(Subansiri Sub-Divn, Central Water Commissioner, Naharlagan, Itanagar, Arunachal Pradesh) under the Upper Brahmaputra Division, Central Water Commission, Dibrugarh.

2. Jurisdiction of the Tribunal :-

The applicant declares that the subject matter of the application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation :-

The applicant further declares that this application is filed within the limitation prescribed under Section 21 of the Administrative Tribunal Act-1985.

4. Facts of the Case :-

4.1 That the applicant is a citizen of India by birth and as such he is entitled to all the right, protections and privileges as guaranteed under the constitution of India.

4.2 That, the applicant was initially engaged as Khalasi in the office of Assistant Executive Engineer, Sub-Divn., CWC Nagaon and he joined his services on 24-1-1985 at Jagibhakatgaon.

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Palmer-Kanta Barua

(3)

4.3 That, thereafter he was transferred and posted at W/T station Bokajan in the month of Nov, 87 and served their only for 2 years i.e. upto August, 1990. Thereafter he was again transferred to Kanpur W/T station in the month of August, 1990 and served only for 4 months in the said station i.e. upto December, 1990. The applicant was again thereafter transferred to Jagibhakatgaon, GDS Headquarter in the month of December, 94 and served there for 3 and half years. The applicant thereafter again transferred and posted at D(s) K-Sub-Division Nagaon in the month of July, 98.

4-4 That, the applicant has been continuing his service in the present place of posting with honestly, sincerely, diligently and with the best satisfaction of the superior authority.

It is to be stated here that the Nagaon, the present place of posting of the applicant is nearby to his own house i.e. at Batadraba where his father aged about 75 years also staying with his family.

4.5 That, the applicant states that suddenly on 17-5-07 a Transfer order under No. A-15017/12/(06)/2006-07 932-963 was issued by the Respondent No.2 whereby 29 persons including the applicant were transferred in different place of posting from different station. In the said transfer order at serial No.5, he was found being transferred from Nagaon to Kabusite in the Arunachal Pradesh under Bhramaputra Division, Central Water Commission, Dibrugarh.

contd..4.

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Padma okanta Sarkar

(4)

A copy of the impugned order dtd. 17-5-07 is annexed herewith and marked hereas Annexure-I.

4.6 That, immediately thereafter the wife of applicant made a representation dtd. 26-5-07 before the respondent No. 2 with a request to cancel the applicant's transfer from D(s) K-Sub- Division, CWC, Kabusite(Subansiri Sub-Division, CWC, Naharlagan, Itanagar, Arunachal Pradesh on citing various grounds.

A copy of the representation dated 26-5-07 is annexed herewith and marked as Annexure-2.

4.7 That, the applicant also made a representation dated 4-6-07 to the respondent No.2 through proper channel and requested to cancel transfer order dated 17-5-07 as so far his case is concerned interalia stating that in his service tenure he complied with all the transfer order. Further his old father suffering from paralysis and he to look after him his only son 5 years old is studying at Sankardev Sishu Niketan and at Kabusite, Arunachal Pradesh no such Assamese medium school is available. The applicant also suffering from diabetes and high blood pressure and hence it will be difficult for him to join in Kabu site, Arunachal Pradesh. Further, he stated that it would be difficult for him to maintain two establishments with his marginal income.

A copy of the representation dtd. 4-6-07 is annexed herewith and marked as Annexure-3.

contd..5.

(5)

4.8 That, your applicant begs to state that the impugned order dated 17-5-07 so far the applicant is concerned is infact not in exigency of service or in public interest. The applicant having been serving as Khalasi the 4th grade Employee drawing a meagre income of monthly salary of Rs. 4,900/- cannot be warranted for transfer.

4.9 That, the applicant states the presently his 75 years old father has been suffering from paralysis of the left side of body and at present he is bed-ridden and needs constant superivision and medical attention. Being the only son the applicant is to look after his sick father and hence he is severely constrain to move from present place to another place.

A copy of the certificate of registered doctor dtd. 25-5-07 alongwith the prescription is annexed herewith and marked as Annexure-4.

4.10 That, the applicant's son who is studying in Assamese medium school at Batadrabanaagaon. The place of posting where the applicant was sought to be transferred in Arunachal pradesh having no such school and it is not possible for the applicant to prosecute his studies at Kabu-site ,Arunachal Pradesh.

Further the applicant is a Khalasi and drawing his monthly salary about of Rs. 4,900/- and with such a meagre income he has just precariously managed the family affairs.

In such a situation if the applicant is transferred then it will be unmanageable to maintain the two establishments.

contd..6.

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Padma Kantu Mukherjee

(6)

4.11 That, the applicant being the obedient employee all along complied with all the transfer orders. But in the instant case the applicant has been put in a very difficult situation as the impugned transfer order will cause as serious hardship to the applicant and uproot his family hence it is a fit case where your hardship may be pleased to interfere with the matter and pass a necessary order by setting aside the impugned transfer order dated 17-5-07.

4.12. That, the applicant begs to state that as per the various Government notifications normally the holders of Group-C & D posts should not be subjected to transfer but in the instant case the applicant has been made to suffer from various harassment. It is pertinent to mention here that inspite of the said Government notifications restricting the transfer of low paid group-C & D staff the respondents have issued transfer orders by which the present applicant has been subjected to frequent transfer.

4.13. That, the applicant begs to state that the respondents have acted illegally in issuing the impugned transfer order dtd. 17-5-07 violating the professed norms. Normally in every central Government Offices certain guidelines are maintained to streamline the process of transfer of the employee. Needless to say here that in the office of the respondents also there are guidelines in which it has been categorically mentioned that the longest stay of an unit should be

(7)

transferred first but in the present case the applicant who has only completed 2 years of service has been sought to be transferred ignoring the case of the employees who is working since 1982 in the same station. The aforesaid fact smakes malafide on the part of the Respondents and on this score alone the impugned order dated 17-5-07 is liable to be set aside and quashed.

4.14 That, your applicant begs to state that the representation dtd. 26-5-07 and 4-6-07 is pending till date and not yet disposed of.

4.15. That, the applicant begs to state that he is still in charge of Khalasi D(s) K-Sub-Division, CWC, Nagaon and still continuing as such.

That this application has been filed bonafide and in the interest of justice.

5. Grounds for relief(s) with legal Provisions :-

5.1 For that, the impugned transfer order dated 17-5-2007 so far the applicant is concerned in not exigency of service or public interest and hence the impugned transfer order dated 17-5-07 so far the applicant is concerned is liable to be cancelled.

5.2 For that the respondents being a model employer ought to have look into the welfare of the employees more particularly the employee like present applicant who forms the lower stratum of the office and having not done so the entire action on the part of the respondents are liable to be set aside and quashed.

5.3 For that there being various guidelines streamlining the process/procedure of transfer and the respondents being part and parcel of the said process/practice ought to have took into consideration all the aspect of the matter before issuing the impugned order which is going to effect adversely to the present applicant.

5.4 That, the applicant is the employee of 4th grade Khalasi drawing monthly salary of about Rs. 4,900/- and with such a meagre income he precariously managed the family and the transfer from Nagaon to Kabusite, Arunachal Pradesh far away from his own house is not justifiable and hence transfer of applicant is liable to be cancelled /set aside.

5.5 For that, his old 75 years father has been suffering from paralysis and being the only son he is to look after him and he is not in a position to take him at Kabu-site. Arunachal , where the medical facilities are not available and hence the impugned transfer order dated 17-5-07 so far the applicant is concerned is liable to be modified.

5.6 For that the son of the applicant is studying in the Sankardev Sishu Niketan, the Assamese medium School which is not available in Kabu-site ,Arunachal Pradesh and is not possible to prosecute the study of his son at Kabu-site, Arunachal Pradesh.

5.7 For that, the applicant somehow managed his family affairs with such a meagre amount and it is not possible for the applicant to maintain two establishments

(9)

and as such the impugned transfer order dated 17-5-07 so far the applicant is concerned is liable to be modified or cancelled.

5.8. For that, the applicant all along complied with the transfer orders but in the instant case he has been facing immense problems. Even it appears that some persons who are since working at Nagaon office they were never touched for long 20-24 years hence it is a discriminatory and violative of Art-14 of Constitution of India and the impugned transfer order dated 17-5-07 so far the applicant is concerned is liable to be modified or set aside.

6. Details of Remedies Exhausted :-

The applicant declares that they have no other alternative and efficacious remedy except by way of filing this application. They are seeking urgent and immediate relief.

7. Matters not previously filed or pending before any other Court :-

The applicant further declare that no other application, writ petition or suit in respect of the subject matter of the instant application is filed before any other court, Authority or any other Bench of the Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

8. To set aside and quash the impugned order dated 17-5-07.

(10)

9. Interim order prayed for :-

During the pendency of the OA the applicant prays for an interim order directing the respondents not to transfer him from his present place of post by suspending the operation of the impugned order dated 17-5-07 and to allow him to perform his duties with a further direction to pay his salary.

10. Particulars of the I.P.O. :

(i) I.P.O. No- 34 G 654278

(ii) Date - 7.6.07

(iii) Payable at Guwahati.

contd..

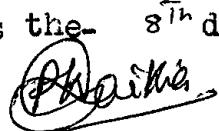
Verification

(11)

VERIFICATION

I, Sri Padmakanta Saikia, son of Thagiram Saikia, aged about 41 years, at present working as Khalasi, work charged at the office of the Asstt. Executive Engineer, D(S) K. Sub-Division CWC, Nagaon, do hereby solemnly affirm and verify that conversant with the facts and circumstances of the case. I am compensate to verify this case and the statements made in paragraphs-4.1 to 4.4, 4.6 to 4.8, 4.10 to 4.13, 4.15 and ~~4.5 to 4.14~~ are true to my knowledge ; those made in paragraphs- 4.5, 4.9 and 4.14 are true to my information derived from records and the rests are my humble submissions before this Hon'ble Tribunal.

And I sign this Verification on this the ^{8th day of June, 2007., at Guwahati.}


✓ Padma Kanta Saikia
Signature

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ANNEXURE I

(12)

No.A-15017/12(06)/2006-07/ 932-963

Government of India
Hydrological Observation Circle
Central Water Commission

Phone Nos. 2674191,

2674297

FAX No. 2674268

E-mail: hocguwahati@sify.com

CWC Complex
Behind Adabari Bus Stand,
PO:Guwahati University,
Guwahati-781014, ASSAM
Dated: 17/5/07

OFFICE ORDER

The transfer / postings of the following incumbents borne on Workcharged establishment are hereby ordered, in public interest except Sl. No.21, 23,27 & 29, with immediate effect.

Sl. No.	Name & Designation S/Shri	Where working at present	Where posted/ transferred	Remar
1.	T.C. Hazarika, Khalasi	Subansiri Sub-Divn.,CWC, Naharlogun under UBD,CWC,Dibrugarh	Jia-Bharali Site under UBD,CWC,Dibrugarh	
2.	Karmeswar Rabha, Khalasi	Chouldhowaghat Site under UBD,CWC,Dibrugarh	Dudhnai Site under MBD,CWC,Guwahati	
3.	Gojen Kalita, W/S-II	Kabu Site under UBD,CWC,Dibrugarh	Nematighat Site under UBD,CWC,Dibrugarh	
4.	H.C. Saikia, W/S-II	UBSD-II,CWC,Jorhat under UBD,CWC,Dibrugarh	Chowldwaghat Site under UBD,CWC,Dibrugarh	
5.	Padma Kanta Saikia, Khalasi	D(S) K-Sub-Division,CWC, Nagaon under UBD,CWC,Dibrugarh	Kabu Site under UBD,CWC,Dibrugarh	
6.	Tulan Ch. Saikia, Khalasi	Numaligarh Site under UBD,CWC,Dibrugarh	Jorhat Sub-Division under UBD,CWC,Dibrugarh	
7.	Dehiram Das, W/S-III	Neamatighat Site under UBD,CWC,Dibrugarh	Namsai Site under UBD,CWC,Dibrugarh	
8.	Dipen Das, W/S-III	Margerita Site under UBD,CWC,Dibrugarh	Subansiri Sub-Division CWC,Naharlagun under UBD,CWC,Dibrugarh	
9.	Uma Kanta Das, W/S-III	Subansiri Sub-Division,CWC,Naharlagun under UBD,CWC,Dibrugarh	Margerita Site under UBD,CWC,Dibrugarh	
10.	Smt. Monteswari Kumari, Khalasi	Jiabharali Site under UBD,CWC,Dibrugarh	Nagaon Sub-Division under UBD,CWC,Dibrugarh	
11.	G.R. Kalita. W/S-II	Sonapur Site under MBD,CWC,Guwahati	MBSD, CWC, Guwahati under MBD,CWC,Guwahati	
12.	Madhav Ch. Barman,Khalasi	MBD,CWC,Guwahati	Pancharatna Site under MBD,CWC,Guwahati	
13.	Smt. Padmini Das,W/S-II.	MBSD,CWC,Guwahati under MBD,CWC,Guwahati	PP Sub-Divn.,CWC,Nalbari under MBD,CWC,Guwahati.	
14.	H.K. Chakraborty, W/S-II	Kulsi Site under MBD,CWC,Guwahati	Pandu Site under MBD,CWC,Guwahati	

Certified to be
true Copy
C. Patowary
Acholata
8/05/07

15.	Raneshwar Barman. Khalasi	Pancharatna Site under MBD,CWC,Guwahati	Pagladia Site under MBD,CWC,Guwahati	
16.	N.C. Das, W/S-II	Pagladia Site under MBD,CWC,Guwahati	Sonapur Site under MBD,CWC,Guwahati	
17.	Jatin Kalita, W/S-III	Pandu Site under MBD,CWC,Guwahati	Badarpurghat Site under MBD,CWC,Guwahati	
18.	N.L. Roy, W/S-III	Manughat Site under MBD,CWC,Guwahati	Borkhala Site under MBD,CWC,Guwahati	
19.	M.K. Nath, W/S-II	Badarpurghat site under MBD,CWC,Guwahati	BSD,Silchar under MBD,CWC,Guwahati	
20.	Swadesh Ranjan Dev, W/S-II	BSD,CWC,Silchar under MBD,CWC,Guwahati	Kailasahar Site under MBD,CWC,Guwahati	
21.	A.U.Laskar, W/S-II	Kailasahar Site under MBD,CWC,Guwahati	Dholai Site under MBD,CWC,Guwahati	Own Co.
22.	Sekhar Ranjan Chakraborty, W/S-II	Barkhola Site under MBD,CWC,Guwahati	BSD,CWC,Silchar under MBD,CWC,Guwahati	
23.	Alok Roy, Khalasi	Dholai Site under MBD,CWC,Guwahati	A.P.Ghat site under MBD,CWC,Guwahati	Own Co.
24.	Hementa Kr. Das,Khalasi	HOC,CWC,Guwahati	Pandu Site under MBD,CWC,Guwahati	
25.	Samarendra Roy, Kh.	A.P.Ghat Site under MBD,CWC,Guwahati	Manughat Site under MBD,CWC,Guwahati	
26.	Paresh Ch. Sutradhar, W/S-II	Raidak-II Site under LBD,CWC,Jalpaiguri	NH-31 H.O.& FF Site under LBD,CWC,Jalpaiguri	
27.	Nityendra Kr. Sarkar, W/S-II	Singla Bazar Site under LBD,CWC,Jalpaiguri	Mekhliganj Site under LBD,CWC,Jalpaiguri	Own Co.
28.	Biplab Basu Mazumder, W/S-II.	NH-31 H.O.& FF Site under LBD,CWC,Jalpaiguri	Sonapurhat Site under LBD,CWC,Jalpaiguri.	
29.	Vishal Sexana, Khalasi	UBD,CWC,Dibrugarh	LBD,CWC,Jalpaiguri	Own Cost

Ans
(M.P. SINGH)
SUPERINTENDING ENGINEER

Copy for information & necessary action to :-

1) The Executive Engineer, UBD,CWC,Dibrugarh/ MBD,CWC,Guwahati / LBD, CWC,Jalpaiguri. It is directed to relieve all the above mentioned staff before 10/06/2007 positively, under intimation to this office.

2/ Persons Concerned (29 copies) through Concerned Division Office.

Dh

To

The Superintending Engineer,
 Central Water Commission
 Hydrological Observation Circle
 C.W.C. Complex,
 Behind Adabari Bus terminus,
 Guwahati-781014

(Through Proper Channel)

Sub:- Request for cancellation of my husband's transfer from
 D(S)K Sub-Division, C.W.C. Nagaon to Kabu Site (Subansari
 Sub-Division C.W.C. Mahaklagan, Itanagar) Arunachal Pradesh

Ref. NO. A-15017/12(06) 2026-07/932-963 dt. 17/05/2027.
 Respected Sir,

With reference to the above Office mail,
 with great respect and humble submission, I beg to state
 that my husband Sri Padma Kanta Saikia is working in Central Water
 Commission as a W/e Khalasi in Dhansiri (S) Kapili Sub Division,
 Nagaon under Upper Brahmaputra Division, C.W.C. Dibrugarh.

My husband is at present posted at Nagaon which is near
 to our house, but he is under transfer order to Kabu site (Arunachal
 Pradesh). My husband ~~was~~ working in your Deptt. i.e. Jagibhakat gaon,
 Bokajan, Kampur again Jagibhakatgaon.

Sir, may I now beg to lay before you the following few
 lines for favour of my kind consideration please.

Firstly, My father-in-law ~~Mr.~~ Shri Bhagi Ram Saikia, who
 is staying with us has been suffering ^{from} Paralysis of left side of body
 (Hemiplegia-Lt) from 12.05.07 and is under treatment of medicine
 specialist Dr. Krishna Kumar Bora. Now, he is bedridden and needs
 constant care.

Secondly, Our child who is only five years old reading
 in Class.....Ankur of ~~ext~~ Sankardeva Sishu Niketan, Batadraha, Nagaon,
 Assam. It would be a great problem in pursuing his study because as
 there is no Sankardeva Sishu Niketan in Arunachal Pradesh. At this
 juncture, if ~~the~~ he goes away to Arunachal Pradesh, our family will be
 left alone without a male care.

Thirdly, my husband is suffering from Diabetes and high
 Blood pressure. So, it would be very difficult to join in Arunachal
 Pradesh.

Fourthly, I am physically very weak due to frequent
 operations. I was operated for Appendicitis and Gall bladder stone
 and again at the time of my son's birth.

Moreover, with the marginal income of my husband, it would
 be hardly possible to maintain the establishments. We are not in a
 position to leave Nagaon with my husband for my bed-ridden father-in-
 law as in that case his medical care will not be available.

I am enclosing a Discharge Certificate of December/2009
 of G.D. Nursing Home where I was operated for Appendicitis and Gall
 bladder stone. Medical certificate and advice slips of my father-in-
 law for your kind reference please.

Considering all these facts, if you kindly help this
 poor family to survive by cancelling my husband's transfer order,
 will be highly grateful to you.

Yours faithfully,

Advance copy to:-
 The S.W.
 C.W.C., Guwahati-781 011.

Rakhi Saikia
 (Mrs. Rakhi Saikia)
 W/O Sri Padma Kanta Saikia
 Work charged Khalasi work at
 Sub-Division C.W.C. Nagaon
 Vill- Bheticia gaon.
 P.O. Batadraha
 Dist- Nagaon : Assam.

Confidential to
 be given copy
 Cr. Pratap
 Advocate
 8/6

T The Superintending Engineer,
 Central Water Commission
 Hydrological Observation Circle
 C.W.C. Complex
 Behind Adabari Bus Terminus.
 Guwahati- 781014.

(Through Proper Channal)

Sub:- Request for cancellation of my transfer from D(S)K
 Sub-Division, C.W.C Nagaon to Kabu Site (Subansari Sub-
 Division C.W.C., Naharlagan, Itanagar) Arunachal Pradesh.

Ref:- No. A-15017/12(06) 2006-2007/932-963 Dated 17/05/2007

Respected Sir,

With due respect, I beg to lay before you the following few lines for favour of your kind consideration please.

Firstly, I am now transferred from D(S)K Sub Division C.W.C. Nagaon to Kabu site, Arunachal Pradesh vide your letter No. A-15017/12(06)/2006-07/932-963 dt. 17/05/2007, Sir, I was joined in service on 24/1/1985 on this department and since then I was not staying in a place for a long time.

My posting places are:-

1. GDS HQ site Jagibhakatgaon from Jan/85 to Oct/87.
2. W/T Station Bokajan from Nov/87 to Aug/90.
3. W/T Station Kampur from Aug/90 to Dec/90.
4. GDS HQ site Jagibhakatgaon from Dec/94 to July/98.
5. D(S)K Sub-Division, Nagaon from July/98 to till date.

At Nagaon I have joined on 3/7/98 and working with great satisfaction of my superior. But, there are so many staff who are staying posting at Nagaon from long term, as per service book record.

1. Sri. S.N.Bordoloi, W/c- Khalasi from 23.3.82 till now.
2. Sri. A.C.Sarmah W/S- Gr.III from 2-3-85 to till now.
3. Sri. Biren Saikia, W/C Khalasi from 15-5-89 to till now.
4. Md. Faruq Hussain, W/c Khalasi from Feb/95 till now.
5. Sri G.K.Saikia, W/c Khalasi from 29-1-96 to till now.

I am very astonished that out of this above long time staying persons, except I have been only transferred to a difficult place.

Secondly, My father Shri Thagi Ram Saikia, who is staying with me has been suffering from Paralysis of Left side of body (Hemiplegia-Lt) from 12-05-2007 and is under treatment of medical specialist Dr. Krishna Kumar Bora. Now, he is bed-ridden and needs constant care.

Thirdly, our child who is only five years old is reading in class Mukul of Sankardev Shishu Niketan, Batala, Nagaon. It would be great problem in pursuing his study because as there is no Sankardeva Shishu Niketan in Arunachal Pradesh. At this juncture If I go away to Arunachal Pradesh our family will be left alone without a male care.

Fourthly, I am suffering from Diabetes and High Blood pressure, so, it would be difficult to join in Arunachal Pradesh.

Moreover with my marginal income it would be hardly possible to maintain two establishment. Again, I am not in a position to leave my bed-ridden father in that case his medical care will not be available.

I am enclosing a medical certificate and advice slip for your kind reference please.

Certified to be true copy
 Dr. P. J. Tomy
 Dr. B. D. Saikia
 4/6/07

Cond. 2

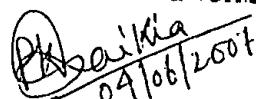
(16)

-2-

Considering all these facts, Sir, I would like to
request you to kindly cancel my above transfer and save my family
from above difficulties.

Xxxxxxxxxxx.
Thanking you.

Yours faithfully,


04/06/2007

(Padma Kanta Saikia)
W/c Khalasi
D(S)-K Sub division
S.M.Road, C.W.C.Nagaon.
Pin-782 001.

4/06/07

Confined to be
true copy
G. Patowary
Advocate
4/06/07

Dr. Krishna Kumar Bora
ডাঃ কৃষ্ণ কুমার বৰা

AMBES (DIB) AND MEDICAL PRACTITIONER
NATIONAL REGISTERED MEDICAL PRACTITIONER
R. N. B Road, Haiborgaon, Nagaon (Assam) - 782002

Email : drkkrbnng@rediffmail.com

Phone : 03672 - 230303 (8 AM to 8 PM)
SUB. DIVISIONAL MEDICAL & HEALTH OFFICER

I/c D.T.C., B.P. Civil Hospital, Nagaon
Super Senior Medical Consultant
Consultant in T.B. & Chest Diseases
Regn. No - 6249 (AMC)

Medical Note



(TO WHOM IT MAY CONCERN)

Date

Certified that Shri Thagie Ram Saikia
75 yrs father of Shri Padma Kanta Saikia
Vicf - Bhetiomi P.O. Batachitar Dist. - Nagaon
Assam has been suffering from paralysis
of left side of body (Hemiplegia - Lt) from
12.5.07 and is under treatment.

At present the patient is bedridden
and needs constant supervision as well
as care. The condition of the patient is not
serious in view of the nature of the illness.

certified to be
true copy
G. Pataky
Astromate
8/06/07

183rd

25/5/07

SDM & HO I/c D.T.C.
B. P. CIVIL HOSPITAL
NAGAON : ASSAM

Hours of consultation : **8 AM to 8 PM** Appointment for consultation can be
taken from 8 A.M. onwards at the chamber near Civil Hospital (Ph. 230303)

Please bring this prescription during your next checkup.

Best wishes for a speedy recovery.

Sunday Closed